

[Shri Tyagi]

about it? I want to be reminded about the rule. Does the rule specifically say that he is disqualified or have we got power to do it?

**Mr. Speaker:** The rule is sub-clause (4) of article 101 of the Constitution which says:

"If for a period of sixty days a member of either House of Parliament is without permission of the House absent from all meetings thereof, the House may declare his seat vacant."

It does not mean that a Member's seat is vacant automatically by his absence. The House has certainly got the right to consider the circumstance under which his absence was justifiable or not.

Is it the pleasure of the House that the absence of Shri Sathianathan for 65 days from the 10th December, 1952, to the 5th April, 1953, be condoned, as requested by him in his letter?

**Several Hon. Members:** Yes, yes.

**Mr. Speaker:** This leads me to another question and that is it will be better if the House takes into consideration the propriety of the reasons for which a Member remained absent. I am not speaking with reference to this case but I have seen cases in which applications have come and we have granted leave. Some of them have not been very convincing or there were not cogent reasons for a Member to remain absent from the discharge of his public duties as a Member of Parliament.

**The Minister of Agriculture (Dr. P. S. Deshmukh):** We are influenced by the D. A. he foregoes.

**Mr. Speaker:** That is no consideration. It is not paid for their service as direct remuneration. Whatever it may be, is it the pleasure of the House that the absence of Shri Sathianathan for 65 days from the 10th December, 1952 to the 5th April, 1953, be condoned, as requested by him in his letter?

**Several Hon. Members:** Yes, Yes.

**Some Hon. Members:** No, No.

**Mr. Speaker:** I go by the voices and I feel the House is pleased to condone the period of absence.

*Absence was condoned.*

## PAPERS LAID ON THE TABLE

### MINISTRY OF LABOUR NOTIFICATIONS

**The Minister of Labour (Shri V. V. Giri):** I beg to lay on the Table a copy each of the following Ministry of Labour Notifications making certain further amendments to the Employees' Provident Funds Scheme, 1952, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—

(i) Notification No. PF-501(17)/A-4, dated the 27th January, 1953.

(ii) Notification No. PF-523(17) A-5, dated the 23rd February, 1953.

(iii) Notification No. PF-523(6)/A-6, dated the 3rd March, 1953.

(iv) Notification No. PF-504(109)/A-7, dated the 4th March, 1953.

(v) Notification No. PF-516(10)/A-8, dated the 4th March, 1953.

[Placed in Library. See No. S-33/53]

### MINISTRY OF TRANSPORT NOTIFICATIONS

**The Deputy Minister of Railways and Transport (Shri Alagesan):** I beg to lay on the Table a copy of the Ministry of Transport Notification No. 18-TAG(8)/53, dated the 31st March, 1953, making certain amendments to the Delhi Road Transport Authority (Advisory Council) Rules, 1951, under sub-section (3) of section 52 of the Delhi Road Transport Authority Act, 1950.

[Placed in Library. See No. S-34/53]

## ELECTION TO COMMITTEE

### INDIAN CENTRAL TOBACCO COMMITTEE

**The Minister of Agriculture (Dr. P. S. Deshmukh):** I beg to move:

"That in pursuance of clause (6-8) of paragraph 3 of the late Department of Education, Health and Lands Resolution No. F. 40-26/44-A, dated the 10th April, 1945, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to be members of the Indian Central Tobacco Committee."

**Shri B. S. Murthy (Eluru):** What is meant by the late Education Department?